

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH CHANDIGARH**

2. O.A. No. 060/00325/2014

Haroon Khan Vs. U.O.I. & Others

23.04.2014

Present: Mr. R.P. Mehra, counsel for the applicant

1. After arguing for some time, learned counsel for the applicant submits that the applicant may be permitted to withdraw the O.A., with liberty to file it afresh on the same cause of action.
2. Ordered accordingly.

**(UDAY KUMAR VARMA)
MEMBER (A)**

**(SANJEEV KAUSHIK)
MEMBER (J)**

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